

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1026(ND)/2018

IN THE MATTER OF:

M/s East Asia Developers Pvt. Ltd.

...PETITIONER

vs

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 25.09.2019

Coram:

**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)**

**Dr. V.K. Subburaj,
Hon'ble Member (Technical)**

For the Operational Creditor:

For the Corporate Debtor :

For the ROC

For the Income Tax

: Mrs. Sweety Khattar Kumar, AROC

: Tushar Gupta, Sumit Kr. Mishra, Adv.

ORDER

When the matter is taken up of hearing no one is present on behalf of the applicant. AROC is present and counsel for Income Tax Department is also present and their reports is already on record. In the interest of justice post the matter to 18.10.2019.



Member (T)



**(P.S.N. Prasad)
Member (J)**